

**Posts held by Members of S.C. & S.T
in N.C.E.R.T.**

3147. SHRI B. K. DASCHOWDHURY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether in the National Council of Educational Research and Training the number of posts held by persons belonging to Scheduled Castes and Scheduled Tribes is much less than the required quota reserved for them;

(b) if so, the number of the posts held by them in relation to the total posts in different categories; and

(c) how his Ministry proposes to increase the intake of Scheduled Castes and Scheduled Tribes in the said organisation?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) :

(a) In February 1970 the Government of India in the Ministry of Home Affairs issued instructions to the effect that Government orders regarding reservations for Scheduled Castes and Scheduled Tribes should also be followed in all respects by autonomous bodies like the National Council of Educational Research and Training, which are registered under the Societies Registration Act. The Council had even earlier been stating, at the time of advertising vacant posts, that other things being equal preference would be given to candidates belonging to Scheduled Castes and Scheduled Tribes. Even so the numbers of posts held by persons belonging to Scheduled Castes and Scheduled Tribes are much less than the quota reserved for them under the Government order of February 1970 referred to above.

(b) The numbers of posts held by Scheduled Castes/Scheduled Tribes employees in Delhi are as follows:

Category	Held by Scheduled Caste/Scheduled Tribe	Total posts sanctioned.
Class I	3	262
Class II	1	87
Class III	27	637
Class IV	63	235

(c) The Executive Committee of the Council issues directives in conformity with existing Government orders on matters, like this. The Regulations of the Council promulgated recently contain necessary provision for the reservation of posts for persons belonging to the Scheduled Castes and Scheduled Tribes in accordance with the orders issued by the Government of India from time to time. The Council has also proposed that all future posts be reserved for Scheduled Caste/Scheduled Tribe candidates until the deficiency in their representation is made up.

**Demand for Electrically Operated Cranes
for use at Ports in Gujarat**

3148. SHRI JADEJA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government of Gujarat has demanded from the Centre electrically operated cranes for loading and unloading cargo at ports in Gujarat, especially in Bedi Port; and

(b) if so, the reasons why their demand for electrically operated cranes has not been met ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) No.

(b) Does not arise.

Storage facilities at Bedi Port in Gujarat

3149. SHRI JADEJA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the storage facilities provided at Bedi port in Gujarat are insufficient;

(b) if so, whether Government propose to construct more godowns there, if so, by what time; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) to (c) . Bedi is a minor port and the development of minor ports is the responsibility of the State Governments concerned. The Government of Gujarat have been requested to furnish mate-

rial for a reply to the question which, on receipt, will be laid on the Table of the Sabha.

Dredging facilities at Ports in Gujarat

3150. SHRI JADEJA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state to :

(a) whether Mathrani Committee had recommended to Government to provide dredging facilities at ports in Gujarat State:

(b) whether the recommendations were accepted by the Union Government; and

(c) if so, the reasons why a single dredger has not been provided at Bedi Port ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) The Intermediate Ports Development Committee (headed by Shri H.P. Mathrani) had recommended in its report (April 1960) the provision of suitable dredging units for internal dredging in each Maritime State.

(b) The Central Government accepted this recommendation and necessary loan assistance has been given to the Gujarat Government to strengthen its dredging fleet including ancillaries.

(c) It is for the State Government to decide the programme of dredging for its fleet at the different Ports in the State.

Arrears of Income Tax and other Taxes due from monopoly houses

3152. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the arrears of Income-tax and other direct taxes due from the monopoly houses in the years 1969-70 and 1970-71; and

(b) whether Government intend to adopt any special measures to collect these taxes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Each one of the seventy five families mentioned in the Monopolies Enquiry Commission Report, includes several assesses and the number of such assesses runs into several hundreds. The collection of

requisite information about them will involve considerable time. If, however, the Hon'ble Member desires to have information about any particular family the same can be furnished.

Development of Ezhimala and Bekkal as Tourist Centres

3153. SHRI RAMACHANDRAN KADANNAPPALLI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have considered any measures for the development of Ezhimala and Bekkal as Tourist centres in Cannanore district in Kerala to attract tourists there; and

(b) if so, the facilities proposed to be provided to the tourists who visit these places ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION : (DR. SAROJINI MAHISHI) : (a) No, Sir,

(b) Does not arise.

Selling of 2 nP. Coin in Bangalore

3154. SHRI RAMACHANDRAN KADANNAPPALLI : Will the Minister of FINANCE be pleased to state :

(a) whether 2-nP coin was being sold in Bangalore for Rs. 4 in the month of May, 1971;

(b) if so, the reasons for sale of coin at such a high price; and

(c) the steps taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c). There is no evidence to suspect that, in the month of May, 1971 2nP coin was being sold for Rs. 4 in Bangalore. From the reports of off-take from Reserve Bank of India's counters at Bangalore, it appears that demand for 2 nP. coin is rather low in that Center and the present stock of these coins is adequate for the current quarter, April-June, 1971.